

**Central Administrative Tribunal
Principal Bench**

**CP No.227/2015
in
OA No.4012/2014**

New Delhi, this the 24th day of October, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Association of Radio & Television
Engineering Employees, through its' President
Shri Umesh Chandra,
Room No.542, Akashwani Bhawan, Sansad Marg,
New Delhi-110001.
2. Satyandra Kumar Sharma, aged 40 yrs.
S/o Sh. Ram Poojan Sharma,
G-157, Lajpat Nagar, Sahibabad,
Ghaziabad-201005 (U.P.)
Working as Engineering Assistant,
Presently working at Doordarshan Kendra, Delhi
3. Harvir Singh Nirmoliya, aged 44 years
S/o Sh. Tek Chand,
c-29, Patel Nager-2,
Ghaziabad-201001. (U.P.).
Working as Engineering Assistant,
Presently working at Doordarshan Kendra, Delhi
4. Chandra Shekhar Azad, aged 35 years
S/o Sh. Shyam Nandan Singh
R/o D-9, Doordarshan Staff Colony,
Viraj Khand-I, Near Sahara Hospital,
Gomti Nagar, Lucknow-226010 (UP).
Working as Engineering Assistant,
Presently working at Doordarshan Kendra, Lucknow.
5. Joseph Martin CJ, Age around 37 yrs.
S/o Sh. Joseph,
Chalaveetil House, Kumbalanghi,
P.O. Kochi-682001 (Kerala),
Working as Engineering Assistant,
Presently working at All India Radio, Ooty, Tamil Nadu.

...Applicants

(By Advocate : Shri Yogesh Sharma)

Versus

1. Shri Bimal Julka,
Secretary,
Ministry of Information and Broadcasting,
Govt. of India, Shastri Bhawan,
New Delhi-110001.
2. Shri Jawahar Sircar,
Chief Executive Officer,
Prasar Bharti,
PTI Building,
New Delhi-110001.
3. Ms. Vijaya Laxmi Chabra,
Director General Doordarshan,
Mandi House, Copernicus Marg,
New Delhi.
4. Sh. Fiaz Sayhad,
Director General,
All India Radio,
Akashwani Bhawan,
Sansad Marg,
New Delhi.

...respondents

(By Advocates : Shri Sameer Aggarwal for R-1
Shri S.M. Arif for R-2)

ORDER (ORAL)

Mr. Justice Permod Kohli, Chairman :

Shri S.M. Arif, learned counsel appearing on behalf of respondent No.2, placed on record a copy of the order dated 03.11.2015 passed in compliance to the judgment of the Tribunal dated 13.11.2014 in OA No.4012/2014, which, *inter alia, states* that 434 Engineering Assistants, who were members of ARTEE and joined Government service during the period from 26.02.1999 to

05.10.2007 shall be extended benefit at par with the applicants in OA No.1742/2004 and OA No.1743/2004. Shri Yogesh Sharma, learned counsel for applicants submits that in terms of the earlier order dated 19.04.2016, a list was also provided to Shri Arif in respect to those persons who have not been paid benefits in terms of aforesaid orders. Shri Arif submits that most of the members of the ATREE have been released the benefits, however, in respect to those who have not been paid so far, the financial benefits would be released within six weeks.

2. In view of the aforesaid undertaking made by the learned counsel for respondents, proceedings in the present CP are dropped. In the event, the applicants are not satisfied with the order to be passed by the respondents, they shall have the liberty to move a motion for revival of the Contempt Petition.

(Shekhar Agarwal)
Member (A)

(Justice Permod Kohli)
Chairman

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